

ITEM NO.3 Court 5 (Video Conferencing) SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 409/2019

KARUNA SHANKAR @ KALLU

Appellant(s)

VERSUS

STATE OF U.P

Respondent(s)

([CUSTODY MATTERS]

IA No. 36261/2020 - EXEMPTION FROM FILING O.T.

IA No. 36260/2020 - GRANT OF BAIL)

Date : 09-04-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Appellant(s)

Mr. V.K. Shukla, Sr. Adv.
Mr. Shekhar G. Devasa, Adv.
Mr. Rohit Pandey, Adv.
Mr. Manish Tiwari, Adv.
Mr. Rahul Kulhare, Adv.
Mr. Vaishali Singh, Adv.
M/S. Devasa & Co., AOR

For Respondent(s)

Mr. Rohit K. Singh, AOR
Mr. Mirza Kayesh Begg, Adv.

Mr. Ashok Mishra, Adv.
Mr. Saurabh Mishra, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA No. 36260/2020

Considering the fact that the appellant has undergone substantial sentence period and his conduct in jail has been found to be satisfactory and, more particularly,

because of his health-condition, during the pendency of the appeal, we deem it appropriate to release the appellant (Karuna Shankar @ Kallu) on bail to the satisfaction of the Trial Court in connection with S.T. No. 546 and 547 of 1999 arising out of FIR Nos. 73 and 85 of 1999 and on such terms and conditions as may be imposed by the Trial Court.

The application for bail is disposed of accordingly.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)